

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO.3349

TO BE ANSWERED ON THE 5th August, 2016/ Shravana 14, 1938 (SAKA)

Performance Audit of Financial Institutions

QUESTION

3349. ADV. M. UDHAYAKUMAR:
SHRI KAUSHALENDRA KUMAR:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has any proposal to bring performance audit of various financial regulators such as the Reserve Bank of India (RBI), Securities and Exchange Board of India (SEBI) etc. and also scrutiny of Public Sector Bank accounts under the ambit of the Comptroller and Auditor General of India in view of the increasing Banks' Non-Performing Assets (NPAs) in the country;
- (b) if so, the details thereof and the steps taken by the Government in this regard; and
- (c) if not, the reasons therefor?

ANSWER

The Minister of State in the Ministry of Finance

(SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): No, Madam. Comptroller and Auditor General of India (CAG) has informed that they do not audit the Reserve Bank of India and Public Sector Banks. CAG conducts the audit of Securities and Exchange Board of India (SEBI) under the SEBI Act.
